

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No.489 OF 2006**

Wednesday, this the 6th day of June, 2007

**CORAM :**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER  
HON'BLE Mr. GAUTAM RAY, ADMINISTRATIVE MEMBER**

B. Remeshkumar.  
Mechanic(General Electronic)Regional  
Vocational Training Institute  
Kazhakkottam  
Thiruvananthapuram : **Applicant**

(By Advocate Mr. C.Rajendran )

**Versus**

1. Union of India represented by its Secretary  
Ministry of Labour (DGE&T),  
Shram Sakthi Bhavan,  
New Delhi.
2. The Director of Training(DGE & T - WOT)  
Shram Sakthi Bhavan,  
New Delhi.
3. The Regional Director  
DAT, CTI Campus, Giundy, Chennai.
4. The Principal  
Regional Vocational Training Institute,  
Kazhakkottam,  
Thiruvananthapuram : **Respondents**

(By Advocate Mr. Varghese P.Thomas, ACGSC )

The application having been heard on 06.06.2007, the  
Tribunal on the same day delivered the following :

**ORDER**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

The applicant has sought the following reliefs:-

i. To declare that the post of the mechanic is a skilled one and as such the applicant is entitled to be placed in the pay scale of skilled category in the department

- ii. To give a direction to the respondents to place the applicant in the pay scale of Rs.1400-2600 and fix his salary in the scale of Rs.5000-8000 with effect from the date of implementation of the recommendations of the 5th Central Pay Commission.
- iii. To give a direction to the respondents to pay the arrears of salary to the applicant after deducting the salary he received in scale of pay of Rs.3050-4590 out of the amount he is entitled to get at the scale of Rs.5000-8000 from the date of implementation of the 5th Central Pay Commission.
- iv. To direct the respondents to pay salary in the pay scale of Rs.5000-8000 from the date of implementation of the recommendations of the 5th Central Pay Commission."

.2. This application is filed after a period of 1300 days delay and objections have also been filed.

3. Now that the VI th Pay Commission have already been constituted, without going into the merits of the case, we are of the considered view that the applicant may make a comprehensive representation to be placed before the VI th Pay Commission and the same be routed through the respondents, who will, after thorough scrutiny, append their own recommendations on the matter and submit the same to the VI th Pay Commission for their kind consideration.

*[Handwritten signature/initials over the last sentence]*

4. Let the representation from the applicant be filed within four weeks from communication of this order and respondents shall process the case as stated above.
5. The Original Application is disposed of with the above directions. No costs.

Dated, the 6th June, 2007.



**GAUTAM RAY**  
ADMINISTRATIVE MEMBER



**K.B.S.RAJAN**  
JUDICIAL MEMBER

VS